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# Guruvayur Devaswom (Amendment) Act, 1998

### 7 of 1998

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## Guruvayur Devaswom (Amendment) Act, 1998

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An Act to amend the Guruvayur Devaswom Act, 1978. WHEREAS it is expedient to amend the Guruvayur Devaswom Act, 1978, for the purposes hereinafter appearing; BE it enacted in the Forty-ninth Year of the Republic of India as follows:-

## 1. Short Title And Commencement :-

- (1) This Act may be called the Guruvayur Devaswom (amendment) Act, 1998.
- (2) It shall be deemed to have come into force on the 16th day of January, 1998.

#### 2. Amendment Of Section 5 :-

In section 5 of the Guruvayur Devaswom Act, 1978 (14 of 1978) (hereinafter referred to as the principal Act), in sub-section (1), for the words "two years", the words "four years" shall be substituted.

#### 3. Amendment Of Section 21 :-

In section 21 of the principal Act, for clause (c) of sub-section (2), the following clause shall be substituted, namely:--

"(c) the construction, repair, maintenance and renovation of buildings connected with the Devaswom; and".

# 4. Amendment Of Section 27 :-

In section 27 of the principal Act,--

- (i) after clause (e), the following clause shall be inserted, namely:-"(ee) the construction of buildings connected with the affairs of the
  Devaswom;";
- (ii) in clause (f), for the words "Sanskrit Language", the words "Sanskrit or Malayalam Language" shall be substituted.

# 5. Repeal And Saving :-

- (1) The Guruvayur Devaswom (Amendment) Ordinance, 1998 (3 of 1998), is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.